THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) to (c) In the course of the discussions in the House on the Constitution (Fourteenth Amendment) Bill it had been made clear on behalf of the Government that there would be no Legislative Assembly in Delhi and consequently the territory was not mentioned in Article 239A of the Constitution. The scheme which has been under consideration relates to the setting up of a Metropolitan Council in Delhi!

PROMOTION OF OFFICERS OF CENTRAL SECRETARIAT SERVICE

*433. SHRI JAG AT NARAIN: Will the Minister of HOME AFFAIRJS be pleased to state:

(a) whether it is a fact that officers of the Indian Administrative Service, the Indian Audit and Accounts Service etc., have been appointed to posts of Deputy Secretary or equivalent posts after 4-5 years of their becoming eligible for appointment to the posts of Under Secretary whereas Under Secretaries of the Central Secretariat Service who have completed approved service for more than 9-10 years in their grade have not been considered for higher appointments;

(b) if the answer to part (a) above be in the affirmative, the reasons therefor; and

(c) whether there is any common basis to equate officers belonging to different services for promotion to posts of Deputy Secretary and above in the Central Secretariat, if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS 'SHRI L. N. MISHRA): (a) to (c) Selections for posts of Deputy Secretary or equivalent posts *inter alia* depend on (i) the requirements of

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the post' and (ii) experience, background, merit and suitability of available eligible officers of various Services. There is no common basis to equate officers belonging to various Services. Nor can there be such a basis as experience, background, merit and suitability differ widely from Service to Service.

PRIMARY EDUCATION IN DELHI

*434. SHRI R. P. N. SINHA: Will the Minister of EDUCATION be pleased to state the steps taken by Government so far to improve the facilities for primary education in the Union Territory of Delhi in keeping with modern needs?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA) : The requisite information is being collected and will be laid on the Table of the Sabha in due course.

दिल्बी से सिदेशियों की मतियों था हटाया जाना

*४३४. अंकते सन्ता भदीरियाः क्या गृह-कार्यं मंत्री १९ मितम्बर, १९६४ को नज्य सभा में छतारांकित प्रण्न संख्या २७७ के दिये गये उत्तर को देखेंगे और यह बताने की कपा करेंगे कि :

(क) क्या सरकार ने दिल्ली से विदेशियों की सभी मूर्तियों को इंटाने का कोई निर्णय किया है : और

(ख) यदि : , तो यदा उनके स्टाने की कोई तिथि निज्यित की गई है ?

t [Removal of foreigners' statues from Delhi

*435. SHRIMATI SARLA BHADAU-RIA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Unstarred Question

t[] English translation.

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(a) whether Government have taken any decision for removing all the statues of foreigners in Delhi; and

(b) if so, whether any date has been fixed for removing them?]

गृह-कार्य मंत्रालय में उपमंत्री (श्री स्तलित नारायण निश्र): (क) जो हो ।

(ख) कोई निष्चित तारीख नियत नहीं को गई हैं, परन्तु वे थोड़े ही समय में हटा दिये जायेंगे ।

T[THK DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): (a) Yes, Sir.

(b) No definite date has been fixed, but they would be removed before long.]

DETENTION OF LEADERS AND WORKERS OF HEAVY ELECTRICAL SERVANTS TRADE UNION

•436. SHRI P. K. KUMARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of leaders and members of the Heavy Electrical Servants Trade Union, Bhopal who are in detention; and

(b) the law under which they are kept in detention?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : (a) Thirty. «if. as on 19th September, 1964.

(b) Under sub-rule (1) of Rule 30 «of Defence of India Rules, 1962.

t[] English translation.

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CONTRIBUTORY HEALTH SERVICE SCHEME FOR STUDENTS AND STAFF IN UNIVERSITY/ COLLEGES

*437. SHRI G. M. MIR: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that the University Grants Commission had appointed a Committee to look into the question of introducing Contributory Health Service Scheme for students and staff in Universities and Colleges; and

(b) if so, whether the Committee has submitted its report?

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): (a) Yes, Sir.

(b) No, Sir.

IA.S. CANDIDATES OFFERING HINDI AS OPTIONAL SUBJECT

*438. SHRI J. S. PILLAI: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Uustar-red Question No. 114 in the Rajya Sabha on 4th May, 1964 and state how many of the 90 candidates appointed to IA.S. in 1963, had taken Hindi as optional subject?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MISHRA): Only *one* candidate out of the 90 candidates appointed to the IAS. in 1963 had taken Hindi as an optional subject.

COMPENSATORY ALLOWANCE TO GOV-ERNMENT SERVANTS IN HIMACHAL PRADESH

"439. SHRI SHIVA NAND RAMAUL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government of Himachal Pradesh have sent a proposal regarding payment of compensatory allowance to